

Export Defaulting Companies

2541. DR. MADAN PRASAD JAISWAL : Will the Minister of COMMERCE be pleased to state:

(a) the procedure followed by the Government to ensure that exports do take place, as per commitments made by the companies while applying for foreign collaboration;

(b) if so, the details of the companies who have failed in their export commitment during the last three years; and

(c) the action taken by the Government against those defaulting companies?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) The procedure prescribed for this purpose, requires the exporters to file Legal Undertakings binding themselves to fulfil the prescribed export commitments.

(b) The list of companies who have failed in their export commitment is given in the statement enclosed.

(c) The relevant cases have been referred to the Enforcement Division of the DGFT which has initiated adjudication proceedings against such defaulting companies.

Statement

List of Cases of Non-fulfilment of EO by firms who had been given foreign collaboration approvals

1. 3/15/83/EOC-I M/s. Food Speciofoties Ltd.
2. 3/4/80/EOC-I M/s. Sumoe Engg.
3. 3/7/79/EOC-I M/s. Marshall Sons & Co. Ltd.
4. 3/19/79/EOC-I M/s. Indo-Foreign Chemicals.
5. 3/21/79/EOC-I M/s. Bharat Linders (P) Ltd.
6. 3/28/76/EOC-I M/s. Arnid-Hainemen.
7. 3/4/78/EOC-I M/s. New Standard Engg. Co.
8. 3/10/78/EOC-I M/s. Associated Cement Ltd.
9. 3/19/76/EOC-I M/s. Perfext Fatenore (P) Ltd.
10. 3/5/79/EOC-I M/s. Biocon India Ltd.
11. 3/10/82/EOC-I M/s. Microwave Products (I) Ltd.
12. 3/24/79/EOC-I M/s. Leather Craft (I) Ltd.
13. 3/40/76/EOC-I M/s. Reaves Cotton Ltd.
14. 3/11/77/EOC-I M/s. Indian Sptxing Meck Accessories Ltd.
15. 3/8/89/EOC-I M/s. Easton Chempfar Ltd.
16. 3/13/78/EOC-I M/s. Kirloskar Pneumafior Co. Ltd.

17. 3/31/78/EOC-I M/s. Bayrton Shoes Ltd.
18. 3/4/79/EOC-I M/s. Sreenivas Engg. Co.
19. 3/6/73/EOC-I M/s. Zenith Steel Paper & Inds. Ltd.
20. 3/23/76/EOC-I M/s. Concest India (P) Ltd.
21. 3/44/71/EOC-I M/s. Nucon Industries (P) Ltd.
22. 3/21/76/EOC-I M/s. Indo-Nippon Foods (P) Ltd.
23. 3/13/82/EOC-I M/s. Hindustan Parroliver Ltd.
24. 3/18/77/EOC-I M/s. Surinal Regn. Cuba.
25. 3/34/77/EOC-I M/s. Exports India Ltd.
26. 3/9/84/EOC-I M/s. I.A.E.C. Bombay Ltd.
27. 3/13/83/EOC-I M/s. East Coast Peotocides.
28. 3/37/77/EOC-I M/s. Indian Formance Co. Ltd.
29. 3/1/84/EOC-I M/s. Leisure Land (P) Ltd.
30. 3/11/71/EOC-I M/s. New Standard Engg. Co. Ltd.
31. 3/19/72/EOC-I M/s. Somexflex Abrossives (P) Ltd.
32. 3/11/73/EOC-I M/s. Chendon Engg. Inds. (P) Ltd.
33. 3/39/74/EOC-I M/s. Harish Chondor-Jain.
34. 3/3/70/EOC-I M/s. Vijay Industries.
35. 3/25/77/EOC-I M/s. Western Mech. Inds. (P) Ltd.
36. 3/9/79/EOC-I M/s. Condon Star Diamond Co Ltd.
37. 3/8/89/EOC-I M/s. Biox Packaging Ltd.
38. 3/5/87/EOC-I M/s. T.V.S. Electronics Pvt. Ltd.
39. 3/6/84/EOC-I M/s. National Peroxide Ltd.
40. 3/18/76/EOC-I M/s. Wadco R.G.S. Electro Products Pvt. Ltd.
41. 19/4/89/EOC-I M/s. Pepsi Feed Ltd.

Revamping of PSUs

2542. SHRI NARESH PUGLIA:

SHRI LAKSHMAN CHANDRA SETH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government have started review of Public Sector Undertakings under the administrative control of his Ministry;

(b) if so, the details thereof alongwith the purpose of reviewing such Public Sector Undertakings; and

(c) the efforts the Government propose to take to revive sick Public Sector Undertakings in a time bound manner?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL) : (a) and (b) The performance review of the Public Sector Undertaking is undertaken periodically with a view to identifying constraints and to explore possibilities to improve their performance.

(c) Reference of sick PSUs to Board for Industrial and Financial Reconstruction (BIFR) is mandatory under the provisions of Sick Industrial Companies Act (SICA). BIFR consults various agencies including State Government, Central Government, Financial Institutions, Labour, Management etc. for revival or otherwise of the Company. Government actively participates in this process to enable finalisation of recommendations by BIFR. Implementation of revival schemes sanctioned by BIFR is closely monitored. BIFR is a quasi-judicial body.

Master Plan for Kanyakumari

2543. SHRI N. DENNIS : Will the Minister of TOURISM be pleased to state:

(a) whether there is any proposal under consideration of the Government to make Kanyakumari into an attractive tourist centre;

(b) if so, whether the Government have prepared any Master Plan in this regard; and

(c) if so, the details thereof and the time by which the said Master Plan is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) to (c) Development of tourism sites is a continuous process. The Tourism Master Plan prepared by the Tamil Nadu Government in 1993 has identified Kanyakumari as a Tourist Centre. The Union Government has already provided financial assistance for the implementation of two projects at Kanyakumari namely:-

- (i) Landscaping and Beautification of Beach
- (ii) Upgradation of Hotel Tamil Nadu at Kanyakumari.

Coal Deposits in Tamil Nadu

2544. SHRI VAIKO : Will the Minister of COAL be pleased to state:

a) whether any survey has been conducted to ascertain the lignite/coal deposits in Jayankotam area on the borders of Kadalooore and Trichy Districts of Tamil Nadu;

b) if so, the result of the survey;

c) whether there is any proposal for setting up a joint venture mining operation at Jayankotam; and

d) if so, the progress of the project?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : a) Yes, Sir.

b) The survey indicates a total geological reserve of about 1,1560 million tonnes of lignite over an area of 120 sq. kms.

(c) and (d) There is no proposal at Government of India level for setting up mining operations at Jayankotam. There is, however, such a project by the State Government of Tamil Nadu.

Recommendations of Disinvestment Commission

2545. SHRI MADHAVRAO SCINDIA : Will the Minister of FINANCE be pleased to state:

(a) whether the Disinvestment Commission has recommended closure of two Public Sector Undertakings namely (i) the Electronic Trade and Technology Development Corporation and (ii) Rehabilitation Industries Corporation;

(b) if so, the steps recommended for proper utilisation of the resources of these units including their manpower; and

(c) the steps taken in pursuance thereof?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes, Sir.

(b) The Disinvestment Commission has recommended following package:-

(i) A pension-cum-insurance scheme as an alternative to one time payment for the employees who are not professionally qualified.

(ii) Career counselling on alternative available options for employees who are professionally qualified.

(iii) If some of the employees are interested in jointly running the franchises/business units of these PSEs, then Govt. should encourage by handing over these units to them after suitable pre-qualifications. In such cases, the lump-sum amount payable on account of VRS to these employees could be adjusted against the value of assets.

(c) The recommendations are being examined by the Government.

Shifting of Salt Commissioner's Office

2546. SHRI P.S. GADHAVI . Will the Minister of INDUSTRY be pleased to state:

(a) whether 70 per cent of the demand of salt in the country is met from Gujarat State;